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Title : The Minister of State in the Ministry of Coal laid a statement regarding status of implementation of recommendations contained in 31st Report of Standing Committee on Coal and Steel, pertaining to the Ministry of Coal.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI SANTOSH BAGRODIA): I beg to lay a Statement on the status of implementation of recommendations contained in the 31<sup>st</sup> Report of Parliamentary Standing Committee on Coal and Steel in pursuance of Direction 73 A of the hon. Speaker, Lok Sabha issued *vide* Lok Sabha Parliamentary Bulletin – Part II, dated September 01, 2004.

The 31<sup>st</sup> Report of the Standing Committee on Coal and Steel (14<sup>th</sup> Lok Sabha) was presented to the Lok Sabha on 16/4/2008. Action taken statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on 25/7/2008.

There are 9 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues like Fund utilization under the Plan Outlay, Illegal Mining, Setting up of Coal Regulator.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

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- Laid on the Table and also placed in Library, See No. LT – 10045/2008